

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

REVIEW APPLICATION NO. 170/00003/2020

IN

ORIGINAL APPLICATION No.170/01281/2018

DATED THIS THE 6TH DAY OF JANUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Sri S.R. Kiran Rao  
S/o Late Shivaji Rao Mane  
No. 455, Barger Beedi,  
1 st Street, H L K Road,  
Chitradurga – 567 501

.....Review Applicant

(Party-in-Person)

Vs.

1.The Senior Director,  
Prasara Bharati,  
Broadcasting Corporation of India,  
Doordarshan Kendra,  
J C Nagar,  
Bangalore – 560 006

2.The Additional Director  
General (SZ) (DD),  
Prasara Bharati,  
Broadcasting Corporation of India,  
Doordarshan Kendra,  
J C Nagar,  
Bangalore – 560 006

3.The Director General,  
Dooradarshan,  
Dooradarshan Bhavan,  
No. 1, Copernicus Marg,  
New Delhi – 110 001

...Review Respondents

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Applicant had filed this RA on the ground that India being a country with Nativaidyas, "Who can cure diseases, they may not entertain or maintain any records to this effect". But Astanga Hridayam which is the main treatment practice in AyurVeda indicates several methodology of diagnosis and the medicines. Therefore, with anxious ears and eyes, we had questioned the applicant on the methodology of medical treatments received by him. Other than vague assertions, he refused to answer any question. After having observed him, we could not come to a conclusion that at the crucial point of time whether the applicant was malingering or not. He had not even filed an application for condonation of delay. Even when it was pointed out to him, he did not proceed to prosecute this matter.
2. Normally as a matter of humanitarian concern some delays are ignored, but then a delay of more than 10 years cannot be condoned without any reason. There is no ground in the RA. RA is dismissed. No order as to costs.

(CV. SANKAR )  
MEMBER (A)

bk

(DR. K.B. SURESH)  
MEMBER (J)

Annexures referred to by the applicants in RA.No.3 /2020

Annexure RA-1:Copy of order dated 22.10.2019 in OA.1281/2018